

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No.342/2019**

New Delhi this the 5<sup>th</sup> day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Anshul Kumari, AGE 34  
Roll No. 110911100159,  
Group B, Fresh Appointment PGT (Hindi)  
D/o Birbal Singh,  
B-109 Sadatpur, Street No.3,  
Karawal Nagar, Delhi

- Applicant

(By Advocate: Mr. Tahir Ashraf Siddiqui)

Versus

1. Directorate of Education,  
Through its Director,  
Govt. of NCT of Delhi,  
Old Secretariat, Near Vidhan Sabha,  
Civil Lines, New Delhi, Delhi 110054
2. Delhi Subordinate Services Selection Board,  
Through its Secretary,  
FC-18, Institutional Area,  
Karkardooma, Delhi

- Respondents

**ORDER (Oral)**

**MS. NITA CHOWDHURY:**

When the matter is taken up, counsel for the applicant states that the applicant has discharged him as her counsel. The applicant is present in person and states that she wishes to withdraw and amend the OA and re-file with better reliefs. Accordingly, the OA is dismissed. Liberty is given to the applicant to file a fresh OA, if so advised, in accordance with law.

**(S.N. TERDAL)  
MEMBER (J)**

**(NITA CHOWDHURY)  
MEMBER (A)**

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